

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001 .

Sub: Regarding submission of Response/Action Taken Report on behalf of U.P. Pollution Control Board in compliance to the order dated 02.05.2024 of Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of Original Application No. 75/2024, Mohammad Jamshed Jiddi Versus State of Uttar Pradesh.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order passed by Hon'ble N.G.T. dated 02.05.2024 in OA no. 75/2024 In the matter of Mohammad Jamshed Jiddi Vs. State of Uttar Pradesh. The Response/Reply is enclosed herewith for your kind perusal and further necessary action.

Enclosures: As above

Sincerely Yours,

AJEET KUMAR SUMAN
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AJEET KUMAR
SUMAN
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(Ajeet Kumar Suman)

Regional Officer

U.P. Pollution Control Board,
Gorakhpur

Copy to: Following for information and further necessary action.

1. Member Secretary, U.P.P.C.B., Lucknow.
2. Shri Pradeep Misra, Advocate, Hon'ble NGT, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.
3. CEO-6, U.P.P.C.B., Lucknow.
4. CLO, U.P.P.C.B., Lucknow.

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KUMAR SUMAN
Date: 2024.08.09
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Regional Officer

U.P. Pollution Control Board,
Gorakhpur

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO- 75/ 2024

IN THE MATTER OF:

Mohd Jamshed Jiddi

Applicant

Versus

State of Uttar Pradesh

Respondent

Order Date- 02.05.2024

Next Listing- 13.08.2024

RESPONSE ON BEHALF OF THE RESPONDENT NO-
1, UTTAR PRADESH POLLUTION CONTROL BOARD,
IN COMPLIANCE TO THE ORDER DATED 02.05.2024
PASSED BY HON'BLE NGT PRINCIPAL BENCH, NEW
DELHI IN ORIGINAL APPLICATION NO. 75 OF 2024 IN
MOHD JAMSHED JIDDI VERSUS STATE OF UTTAR
PRADESH

That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 02.05.2024 in Original Application No. 75 of 2024 In Re: Mohd Jamshed Jiddi versus State of Uttar Pradesh has passed the following directions:-

"..... 5. We also deem it proper to implead the following as respondents in the matter:

- (1). Member Secretary Uttar Pradesh Pollution Control Board.*
- (2). RO, Ministry of Environment, Forest and Climate Change, Lucknow.*
- (3). District Magistrate, Gorakhpur.*
- (4). IGL India Glyco Limited through its Administrative Head, Sector 15, GIDA, Gorakhpur, Uttar Pradesh.*

6. Let notice be issued to above respondents....."

Response

1. That in compliance to the Hon'ble Tribunal order dated 02.05.2024 passed by Hon'ble Tribunal, a Joint Committee Report has been submitted by the District Magistrate, Gorakhpur vide letter no. 556/Gen-351/2024 dated-27.07.2024 before Hon'ble Tribunal, New Delhi. The copy of the Joint Committee Report is being attached as **Annexure No-1** to this response.
2. That as per the above Joint Committee Report, the industry in question i.e. M/s India Glycol Ltd., E-1, Sector-13, GIDA, Gorakhpur is found complying.

Therefore, the above response on behalf of the Uttar Pradesh Pollution Control Board is placed before this Hon'ble National Green Tribunal for perusal and kind consideration.

(Ajeet Kumar Suman)
Regional Officer,
Uttar Pradesh Pollution Control Board,
Gorakhpur

Ref: No- 556/ETD-351/2024⁸

दिनांक 27/07/2024

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001 .

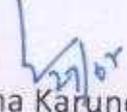
Sub: Regarding submission of Action Taken/Compliance Report on behalf of District Magistrate, Gorakhpur in compliance to the order dated 02.05.2024 of Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of Original Application No. 75/2024, Mohammad Jamshed Jiddi Versus State of Uttar Pradesh.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in above matters vide its order dated 02.05.2024. The action taken report is enclosed herewith for your kind perusal and further necessary action.

Enclosures: As above

Sincerely Yours,


(Krishna Karunesh)
District Magistrate,
Gorakhpur

Copy to: Following for information and further necessary action.

1. Member Secretary, U.P.P.C.B., Lucknow.
2. Shri Pradeep Misra Advocate, Hon'ble NGT, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.
3. CEO-6, U.P.P.C.B., Lucknow.
4. CLO, U.P.P.C.B., Lucknow.


District Magistrate
Gorakhpur

Joint Inspection Report

of

M/s India Glycols Ltd.

in the matter of

O.A. No. 75/2024 Mohammad Jamshed Jiddi Vs State of Uttar Pradesh.

Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 02 May 2024 in the matter of **O.A. No. 75/2024 Mohammad Jamshed Jiddi Vs State of Uttar Pradesh** to look into grievances of the applicant, hear the project proponent and verify the factual position. Relevant para of Hon'ble NGT order is as under-

".....4..... Hence, to ascertain the correctness of the allegations made in the OA, we form a Joint Committee comprising of the representative of Member Secretary Uttar Pradesh Pollution Control Board (UPPCB), RO, Ministry of Environment, Forest and Climate Change (MoEF&CC), Lucknow and District Magistrate, Gorakhpur. The District Magistrate, Gorakhpur will act as a nodal agency in the Committee. The Committee will visit the site, collect the samples of discharge from the unit, get the sample analysis done and also ascertain, if the unit has requisite consent and permission and is following the environmental norms. The Committee will complete this exercise within a period of two months and submit the factual report before the Tribunal within 10 weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

5. We also deem it proper to implead the following as respondents in the matter: (1). Member Secretary Uttar Pradesh Pollution Control Board. (2). RO, Ministry of Environment, Forest and Climate Change, Lucknow. (3). District Magistrate, Gorakhpur. (4). IGL India Glyco Limited through its Administrative Head, Sector 15, GIDA, Gorakhpur, Uttar Pradesh.

6. Let notice be issued to above respondents.

7. List on 13.08.2024."

Copy of the reference NGT order is annexed as **annexure-1**.

In compliance of above said NGT order for joint inspection of alleged industries situated in GIDA industrial area of District Gorakhpur. In compliance of the aforesaid order, a Joint inspection comprising the following members in accordance with the mandate of order of Hon'ble Tribunal:

1. Dr. (Ms). Satya, Additional Director/ Scientist 'E', Ministry of Environment, Forest & Climate Change, Regional Office, Lucknow.
2. Mr. Anjani Kumar Singh, A.D.M. (City), Gorakhpur,
3. Mr. Ajeet Kumar Suman, Regional Officer, Uttar Pradesh Pollution Control Board, Azamgarh

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M/s India Glycols Ltd., E-1, Sector-13, GIDA, Gorakhpur.

- M/s India Glycols Ltd. is a distillery unit situated at E-1, Sector-15, GIDA, Gorakhpur, U.P.
- In Compliance of the Hon'ble court order the joint committee conducted the site visit on dated 11.06.2024 of M/s India Glycols Ltd., E-1, Sector-15, GIDA, Gorakhpur. Unit Head Sri Shailendra Pandey was present on the day of site visit. The unit-I was found in operation during the site inspection.



- As per Environmental Clearance (EC), the project has accorded EC in the year 2005 with the capacity of 200 KLPD for the production of industrial alcohol (**Annexure - 2**). Later on, the project has increased production capacity from 200 KLPD to 260 KLPD with "No Increase Pollution Load Certificate" on 01.07.2021. As per "No Increase Pollution Load Certificate" the Project is for change in raw material mix from molasses to molasses and grain in existing distillery unit of capacity-200 KLD. Unit shall use molasses 631 MT/day and grain 270 MT/day for the proposed modification as against 855 MT/day molasses at present. The production capacity of distillery will increase from 200 KLD to 260 KLD with change in raw material mix of molasses and grain in place of Molasses (**Annexure-3**).
- The unit has obtained Consent to Establishment by UPPCB vide letter no. F 47538 / C-6/NOC/IGL/Gkp., dated 14.06.2005 for the production of 200 KLPD alcohol. (**Annexure-4**).
- The unit has obtained Consent to Operate under Water acts by UPPCB vide letter no. 195969 / UPPCB/ Gorakhpur (UPPCBRO) / CTO/ Both/ GORAKHPUR/ 2023, dated 20.12.2023 which is valid up to 31.12.2028 (**Annexure-5**). This consent is valid for production of Absolute Alcohol / Extra Neutral Alcohol / Rectified Spirit 200 KLD while using molasses as raw material or 260 KLD while using molasses & grains as main raw material, 12 Megawatt / hour Electricity by Turbo Generator and DDGS- 40 MTD as a byproduct by M/s INDIA GLYCOLS LIMITED, E 1, SECTOR-15, GIDA, GORAKHPUR (Uttar Pradesh).The unit has consented under water act by UPPCB for Zero Liquid discharge condition:

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Allegation –

- “As stated in O.A. No. 75/2024 IGL’s E.N.A. plant produces 1,10,000 liter spirit per day and uses fermented wash of about 12 lakh liter and that it only shows use of 1/3rd and discharges rest of the spent wash, fermented wash and condenser wash through Sarya drain in Ami River which is causing pollution and creating health hazard”.

Clarification –

- The unit has installed Multi Effect Evaporator (MEE) for treatment /concentration of spent wash generated from distillation process. Concentrated spent wash (Slop) received from MEE was found used in slope fired boilers with coal/rice husk as a fuel.
- Unit has installed 1500 KLD capacity of E.T.P (C.P.U.) for treatment of condensate water received from MEE and spillage/leakage waste water from unit campus.
- At the time of inspection all the units of E.T.P. (C.P.U.) were found operational and treated waste water was found recycled for molasses dilution and make up water for cooling towers.
- As per submitted information by PP the flow Chart of manufacturing process of Alcohol from molasses and grain is enclosed as **annexure-6**.
- As per approved CTO of unit-1 (200 KLPD for the production of industrial alcohol) the Plant and Machinery including pollution control devises installed and water uses in premises is mentioned below as table No. 1:

Table no. 1

Sr. No.	Plant & Machinery	Capacity	Fuel	APCS Installed	Stack Height	Water uses	Waste Water Generation
1	Boiler No. 1	45 TPH	40 MTD-coal, 110 MTD – rice husk, 190 MTD - slop	ESP	60 Mtr.	Boiler Feed	Boiler blow down uses for Ash quenching
2	Boiler No. 2	55TPH	18 TPH slop, 6.23 TPH rice husk or 18 TPH slop, 05 TPH – Indian Coal or 18 TPH slop, 3.78 TPH imported coal	ESP.	100 Mtr.	Boiler Feed	Boiler blow down uses for Ash quenching
3	D.G. Set	1050 KVA x 1 no.	H.S.D.	-	30 Mtrs.	Nil	Nil

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- M/S India Glycols limited has obtained another EC on 11.05.2022 for proposed 200 KLD Grain based distillery (Unit II) with 7.0 MW of co-generation power plant at E1, sector 15, GIDA industrial area, phase 1, Sahjanwa, Gorakhpur, Uttar Pradesh (**Annexure-7**). Unit-II was not found operational at the time of site visit. It has been stated by PP that project delayed (not in operation) due to collapse of column during testing.
- The unit-II has obtained Consent to Establishment by UPPCB vide letter no. 156793/UPPCB / Gorakhpur (UPPCBRO) /CTE / Gorakhpur / 2022 dated 21.05.2022. This consent to establish is valid only for Proposed 200 KLD Grain Based Distillery (Unit II) with 7.0 MW of Co-Generation Power Plant while using raw material as Grain (Broken Rice/Maize)- 437 TPD (Broken Rice)/ 493 TPD (Maize) and other chemicals as mentioned in the application form. (**Annexure-8**).
- The unit has obtained Consent to Operate under Water acts by UPPCB vide letter no. 184480/UPPCB / Gorakhpur (UPPCBRO) /CTO / both /Gorakhpur / 2023 dated 08.06.2023 which is valid up to 31.12.2028 (**Annexure-9**). This consent is valid for Grain Based Distillery 200 KLD (Rectified Spirit/Extra Neutral Alcohol/Absolute Alcohol) with 7.0 Megawatt Co-Generation Power Plant while using Grain (Broken Rice/Maize)- 437 TPD (Broken Rice)/ 493 TPD (Maize) and other chemicals as raw material and by product as DDGS-80 TPD which will be sold as Cattle feed.

Observations as per grievances:

- The Joint Committee visited the affected areas with regard to the area in question Surface water from Ami river upstream, Ami river downstream, Sariya drain, Rapti river upstream and Rapti river downstream has collected on 11.06.2024.



The collected samples were sent to Regional Laboratory of UPPCB, Gorakhpur for the physico-chemical analysis. The analytical report received from Regional Lab UPPCB is enclosed as **annexure-10**.

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The parameters and their values of the samples are mentioned below as table no.2.

Table no. 2

Sampling location	Unit	Amir River U/s before confluence with Sariya drain	Amir River D/s after confluence with Sariya drain	Sariya Drain before meeting with Ami River	Rapti River U/s before confluence with Ami River	Rapti River D/s after confluence with Ami River	Ami River before confluence with Rapti River, Sogaaura, Kauriram, Gorakhpur	Primary water quality criteria for the designated best use	
		-	-	-	-	-	-	D*	E*
pH	mg/l	7.68	7.20	6.62	7.62	7.42	7.48	6.5 to 8.5	6.0 to 8.5
Conductivity	µS/cm	362	418	556	362	382	396	-	2250
T.D.S.	mg/l	250	280	360	236	240	282	-	-
Hardness	mg/l	280	422	472	242	260	296	-	-
Calcium	mg/l	194	238	280	130	134	146	-	-
B.O.D.	mg/l	5.6	12.0	124	3.4	3.8	5.8	-	-
C.O.D.	mg/l	28	60	526	20	26	32	-	-
D.O.	mg/l	7.0	5.8	Nil	7.4	7.0	6.7	4.0	-

Note: -

D* - Propagation of wild life, fisheries. -

E*- Irrigation, industrial cooling, control waste disposal.

- From above table, it is a found that the water quality of river Ami and Rapti for suitable for wildlife, fisheries, irrigation and for industrial cooling.
- The distance from GIDA industrial area to Ghaghra river, Kaparwarghat, Deoria are approx 100 kilometers. The analytical report of Ghaghra river downstream, Kaparwarghat, Deoria received from Regional Lab UPPCB is enclosed as **annexure-11**. The value of parameters in Ghaghra river are suitable for wildlife, fisheries, irrigation and for industrial cooling.
- As per report obtained from Health Department, Gorakhpur, there are no anymore increasing the air and water borne disease in compression of last five years (**Annexure-12**).
- As per report obtained from Veterinary Health Department (C.V.O.), Gorakhpur, there is no any disease found in the domestic animals in the area of Ami River. (**Annexure-13**).
- The Unit is meeting its freshwater demand through three (03) bore-wells. As per information submitted by PP the main use of fresh ground water in unit is, Boilers Feeds, Dilution of Molasses and cooling process. However, bore-well no 01 and bore-well no 03 was found operational on the day of site visit. Flow meter was found installed at all the bore wells and log books were found maintained by the Unit. As per logbook records, average groundwater abstraction from bore well is measured as approx 1401.76 KLD.
- The Unit has obtained NOC (**Annexure-14**) from Uttar Pradesh Groundwater Department, Govt. of Uttar Pradesh for groundwater abstraction, which is valid up to the year 30.06.2026. Extraction capacity is 175 M³/Hour of each bore well.
- Ground water samples from bore well no. 1 and bore well no. 3 has collected on 11.06.2024 and sent to central laboratory UPPCB, Lucknow.

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- The analytical report of ground water sample received from Central Lab is enclosed as annexure-13. The parameters of the samples are mentioned below in table no. 3:

Table no. 3

Sampling location	Unit	Bore Well No. 1	Bore Well No. 3	Acceptable Limit
Parameter		-	-	-
Total Chromium	mg/l	ND	ND	0.05
Copper	mg/l	ND	ND	0.05
Iron	mg/l	1.2328	1.1736	0.30
Nickel	mg/l	ND	ND	0.02
Zinc	mg/l	0.0261	ND	5
Manganese	mg/l	0.1486	0.1378	0.1
Arsenic	mg/l	ND	ND	0.01

- As per the above table No-3, Iron and Manganese parameters of the samples (Bore Well No. 1 and Bore Well No. 3) are found higher from the prescribe acceptable Limits. The reason of higher value of iron may be due to iron pipe of bore wells.
- As per the information submitted by PP the production record showing 1,94,985 liter alcohol per day (**Annexure-15**). As per observation and report submitted by PP the wash is intermediate process step of alcohol production which is prepared by dilution of molasses with water and fermented by yeast. On an average molasses having 50% sugar and diluted with water to bring it up to 16-18% for better fermentation by yeast further wash distilled by distillation column by application of steam during the distillation alcohol vaporised on its boiling point further which passes through the condenser and alcohol received in the storage tank for end uses. Spent wash generated from the bottom of distillation column concentrated by Multi Effect Evaporator and concentrated spent wash used as fuel in incineration boiler. However condensates, spent lees, Cooling Tower Blow Down etc. treated through CPU and recycle reused in plant process for groundwater saving and maintaining Zero Liquid Discharge. Details of Production, wastewater generation, appropriate treatment & utilization of the period August, 2023 to 11.06.2024 is enclosed as **annexure no. 16**.
- The above data showing production varying from 2, 00, 000 to 2, 59,550 liter per wastewater generated subjected to appropriate treatment such as MEE + Incineration + CPU, treated water recycle and reused.

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- As per observation of the committee, permission granted by UPPCB and documents submitted by PP the yeast sludge (potash rich) passes through decanter and almost dry form of sludge mixed with cow-dung and utilized for green belt development (**Annexure-17**). The Distillers Wet Grains Soluble (DWGS) was mixed with thick syrup and dried into Distillery Dry Gain Soluble (DDGS) having 10 % moisture and used by cattle feed manufacturer (**Annexure-18**).
- It was observed that storm water was passes through drain. This storm water finally meets the Sarya drain. However, the storm drain was found choked on the day of site visit.

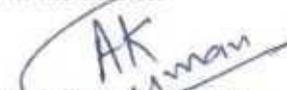


- For treatment of domestic waste water/sewage generated from the unit premises, 25 KLD capacity of S.T.P. has installed and found operational during the joint site inspection. Treated sewage of STP is used for irrigation and spraying in the premises of the unit.

Recommendations:

1. The project may harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water. It may be utilized for different industrial operations within the plant.
2. SPCB should ensure strict surveillance of the Drain and ensure that no industrial wastewater is discharged into the drain and accordingly shall take appropriate action in this regard.

The above factual report along with recommendations is placed for the consideration of the Hon'ble National Green Tribunal. The joint Committee shall abide by further directions of the Hon'ble National Green Tribunal, in the matter.


 (Ajeet Kumar Suman)
 Regional Officer
 UPPCB
 Azamgarh


 (Anjani Kumar Singh)
 A.D.M.(City)
 Distt-Gorakhpur


 (Dr. Ms Satya)
 Additional Director/Scientist 'E'
 Regional office, MoEF&CC, Lucknow